

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No.203**  
**Appeal No. 112/59/ND/2019**  
**COMP.APPL/610/2020**

**IN THE MATTER OF:**

**Brescon Realty Pvt. Ltd** ... **Applicant/Petitioner**

**Versus**

**M/s. Eicher Motors Ltd. & Others** ... **Respondent**

**Under Section: 59 of the Companies Act, 2013**

**Order delivered on 18.08.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Advocate Rajesh Ranjan and Anoop Dawar Advocate for Respondent No. 1, For the Petitioner, Mr. Amit Agrawal and Mr. Sahil Raveen, Advs.

**ORDER**

**COMP.APPL/610/2020:** In the course of the hearing, we notice that the reply is not uploaded on the DMS. Therefore, Ld. Counsel for the RP is directed to upload the same within two days from today. Petitioner is also directed to upload the full documents including the reply, if any, on DMS within 2 days from today.

List the matter on 01.09.2021.



**(L.N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**